

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 155/2024

In the matter of:

Mahavir Singh

....Appellant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

INDEX

Sr. No.	Particular	Page No.
1	Reply on behalf of Respondent no. 3 alongwith supporting affidavit	1-2

Date: 20.08.2025

Filed by:



(Rahul Khurana)
Advocate-on-Record
Supreme Court of India
Off: A-174A, 2nd Floor,
Defence Colony, New Delhi-24
Mobile No. 9811894060
e-mail: rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 155/2024

In the matter of:

Mahavir Singh

.....Appellant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

Reply on behalf of Respondent No. 3 i.e. State of Haryana

Most Respectfully Showeth

1. That present Original Application has been filed raising a grievance against the illegal dumping and burning of plastic waste in non-conforming areas of Nangloi, Tikri, Ranhola, Kamruddin Nagar etc. in Delhi.
2. That present reply is being filed through Sh. Shailender Arora, Regional Officer, Haryana State Pollution Control Board, Bahadurgarh who is authorized and competent to file the present reply on behalf of answering respondent.
3. That it is humbly submitted that areas/villages mentioned in OA and applicant's submission i.e. Nangloi, Tikri, Ranhola, Kamruddin Nagar etc. falls under territory of NCT of Delhi. It is further submitted that all judicial orders, photographs, representation etc. annexed with the OA and applicant's submissions pertain to NCT of Delhi only. No allegation, averment etc. made in the OA and applicant's submissions pertain to answering respondent.

In view of the facts and circumstances mentioned herein above, it is humbly prayed that answering respondent may kindly be deleted from the array of the parties.

Date: 20/8/25
Place:


20/8/25

Regional Officer,
Haryana State Pollution Control Board
Bahadurgarh Region,

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 155/2024

In the matter of:

Mahavir Singh

.....Appellant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

AFFIDAVIT

I, Shailender Arora, Regional Officer, Haryana State Pollution Control Board, Bahadurgarh Region aged about 57 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case and is authorized to file the present reply on behalf of Respondent No.3. Therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.



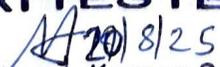
Verification:

Verified at Bahadurgarh on 20th day of August 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.


 20/8/25
 Deponent
 ENVIRONMENTAL ENGINEER
 Haryana State Pollution Control Board
 BAHADURGARH REGION
 BAHADURGARH (JHARWAR)


 20/8/25
 Deponent
 ENVIRONMENTAL ENGINEER
 Haryana State Pollution Control Board
 BAHADURGARH REGION
 BAHADURGARH (JHAJJAR)

ATTESTED


 20/8/25
 Mukesh Kumar Saini
 Advocate & Notary
 Bahadurgarh Jjr (Hr.)